

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:289
ANSWERED ON:27.07.2010
ALLOCATION UNDER CRF
Lingam Shri P.;Mani Shri Jose K.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Union Government has any proposal to increase the fund allocation for the States under the Central Road Fund;
- (b) if so, the details thereof, State-wise including Kerala;
- (c) if not, the reasons therefor;
- (d) whether there is any instance where funds allocated from the CRF lapse due to delay in submitting projects on time by the States;
- (e) if so, the details thereof, State-wise, and
- (f) the details of projects submitted by the States for 2010-11 alongwith the Status thereof, State-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

- (a) No, Sir.
- (b) Does not arise.
- (c) The allocation of funds under the Central Road Fund (CRF) are made to the States as per the provisions of the CRF Act, 2000 amended by the Finance Act, 2005 for the cess collected/levied as additional excise duty on petrol and high speed diesel (HSD) @ Rs. 2 per litre at present. There is no proposal at present to further increase this cess.
- (d) to (e) No, Sir. Central Road Fund is a non-lapsable fund and this fund may be retrieved in future for allocation to States/Union Territories (UTs).
- (f) So far 9 States and Union Territories have submitted the proposals for the year 2010-11, the details of which are annexed.